

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2499
ANSWERED ON:08.08.2000
CITIZENSHIP IDENTITY CARDS
NEDURUMALLI JANARDHANA REDDY

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Delhi High Court in its recent judgement has stated that claim of citizenship cannot be validated only by obtaining EC`s Photo Identity card or ration card;
- (b) if so, whether the Government have been actively considering to issue citizenship Identity cards to all the actual residents in the country; and
- (c) if so, the time by which it is likely to be done and the steps the Government propose to take to deport all the foreign nationals from the country?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH. VIDYASAGAR RAO)

(a): Yes, Sir.

(b): A proposal for compulsory registration of all citizens in the country and issuing them Multi-Purpose National Identity Cards (MNICs) has been under consideration in this Ministry. A feasibility study in respect of this scheme is presently under preparation.

(c): Detection and deportation of foreign nationals staying illegally in the country is an on going process.